

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 166 of 1994

Thursday this the 27th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

M. Anil Kumar,
Casual Mazdoor, O/o the SDO
Telegraphs, Kalpetta. Applicant

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. The General Manager,
Telecom, Calicut-1.
2. The Chief General Manager, Telecom.
Kerala Circle, Trivandrum. Respondents

(By Advocate Mr. K. Karthikeya Panicker)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

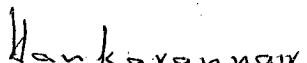
Applicant who passed the competitive examination for appointment to the post of Phone Mechanic complains that he is not being appointed for want of temporary status, a precondition for appointment as Phone Mechanic. For the same reason, he is not deputed for training. By judgment in O.A. 316/92 dated 27.8.92 this Tribunal had directed respondents to consider the question of granting temporary status to applicant. In 1½ years no decision has been taken.

A decision will be taken on this question positively within six weeks from today and in the meanwhile applicant will be permitted to undergo the training aforesaid.

2. Application is allowed. No costs.

Dated 27th January, 1994.


P. V. VENKATAKRISHNAN
ADM INISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks271.